IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR EENCH, JAIPUR .

Dated of order: 06.10.2003

CP No.37/2003 (OA No.424/2000) & MA No.302/2003

H.K.Verma s/o late Shri J.L.Tailor r/o 12/1362, Malviya Nagar, Jaipur. Presently working as Senior Section Supervisor (TOA-III) in the office of Executive Engineer, Telecom, Bharat Sanchar Nigam Ltd., Electrical Division, C-54, Priyadarshini Marg, Tilak Marg, Jaipur.

.. Applicant

Versus

- Shri Vinod Vaishya, Secretary to Ministry of Communication, Union of India, Sanchar Bhawan, New Delhi.
- 2. Shri A.K.Nagar, Chief Engineer (Civil), Bharat
 Sanchar Nigam Ltd., Telecom Civil, Rajasthan
 Zone, Admv. Building, 2nd Floor, Left Wing, Lal
 Kothi, Jaipur.
- 3. Shri S.S.Dahiya, Superintending Engineer (HQ),

 BSNL, Telecom Civil, Rajasthan Zone,

 Administrative Building, Left Wing, Lal Kothi

 Jaipur.

.. Respondents

Mr. Vikrant Gupta - counsel for the applicant.

Ms. Shalini Sheoran, proxy counsel to Mr. Bhanwar Bagri,
counsel for the respondents.

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)
HON'BLE MR. A.F.BHAHDAFI, MEMBER (ADMINISTRATIVE)

ORDER (ORAL)

The present Contempt Petition has been filed

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against the alleged disobedience of the order dated 27.2.2003 passed in OA No.424/2000.

- When the matter was listed on 31.7.2003, the same was adjourned to 6.X.2003, the request of On 🌅 the learned counsel for the applicant that the respondents have filed a Writ Petition before the Hon'ble High Court ুবি,which was listed on 30.5.2003 and will be again listed on 8.8.2003 for the purpose of interim prayer. Today, the learned counsel for the applicant has brought to our notice the order dated 21.8.2003 passed by the Hon'ble High Court in D.B.Civil Writ Petition No.4261/2003, Union of India and ors. vs. H.K.Verma and Anr. whereby the Hon'ble High Court has stayed the operation of the impugned order passed by this Bench till further orders. In view of this development, the present Contempt Petition is dismissed at this stage. Needless to add that the applicant will be at liberty to file a fresh Contempt Petition in case the stay granted by the Hon'ble High Court is vacated or the Writ Petition filed against the impugned order passed by this Tribunal is dismissed by the •Hon'ble High Court.
- 3. Since the operation of the impugned order has been stayed by the Hon'ble High Court, no further action is required on MA No.302/2003 filed by the applicant and it is accordingly disposed of.

(A.K.BHANDARI)

Member (A)

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(M.L.CHAUHAN)

Member (A)